

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

27.11.2017

O.A./260/504/2014

ORDER DT. 24.07.17 MAY KINDLY BE  
PERUSED

ITEM NO:22

FOR APPLICANTS(S) Adv. :

PARIXIT RAM  
-V/S-  
M/O RAILWAYS

FOR RESPONDENTS(S) Adv.:

Mr. N. R. Routray.

Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels appearing for both the sides.</p> <p>2. The applicant has filed this O.A. for a direction to the Respondents to release his residual retiral dues.</p> <p>3. Mr. N.R.Routray, Ld. Counsel for the applicant, submitted that the applicant has made representation before Respondent Nos. 4 and 5 but no order is passed by the Respondents.</p> <p>4. Mr. T.Rath, Ld. Standing Counsel for the Railways, submitted that the applicant has already got 100% provisional pension, GPF and Leave Salary as due and admissible under the Rules but could not be granted DCRG and the Commuted Value of Pension in view of the pendency of the criminal proceeding.</p> <p>5. Since the representation of the applicant is pending, the O.A. is disposed of with direction to Respondent Nos. 4 and 5 to pass a reasoned order on the entitlement/eligibility of the applicant treating this O.A. as an additional representation. The exercise be completed preferably within three months. No costs.</p>

(DR. MRUTYUNJAY SARANGI)  
MEMBER (A)

RK

( SUSHANTA KUMAR PATTNAIK)  
MEMBER (J)

